

Uday S. Jagtap

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL WRIT PETITION NO. 1774 OF 2022
WITH
INTERIM APPLICATION NO. 1591 OF 2022
IN
CRIMINAL WRIT PETITION NO. 1774 OF 2022**

Agisilaos Demetriades s/o Shri
Kyriacos Demetriades .. Petitioner

Vs.

The Union of India and Ors. .. Respondents

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Mr. Mihir Desai, Senior Advocate i/b Mr. Kushal Mor a/w Mr. Kunal
Bilaney for the petitioner

Mr. Shreeram Shirsat a/w Mr. D.P. Singh, Mr. Amandeep Singh Sra,
for respondent nos. 1 to 3

Ms. S.D. Shinde, APP for the respondent - State

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**CORAM : REVATI MOHITE DERE &
PRITHVIRAJ K. CHAVAN, JJ.**

DATED : 15th SEPTEMBER, 2022.

P.C.

1. For the reasons recorded separately, the following order is
passed :-

ORDER

(i) The order of detention bearing No. F-No.U-11011/18/2021 (PITNDPS) dated 21.09.2021 issued against the petitioner under the provisions of PITNDPS Act, passed by Shri Ravi Pratap Singh, the Joint Secretary to the Government of India, Ministry of Finance, Department of Revenue (PITNDPS Unit) is quashed and set aside.

(ii) The detenu be released forthwith, if not required in any other offences.

(iii) Rule is made absolute in the aforesaid terms. Petition is disposed of accordingly.

(iv) All parties to act on authenticated copy of this order.

PRITHVIRAJ K. CHAVAN, J.

REVATI MOHITE DERE, J.